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**OA 439/2006 Miss Veena Dogra
Vs U.O.I. & Ors.**

11.10.2007

Mr.P.N.Jatti, Counsel for the applicant.

Mr.Kunal Rawat, Counsel for the respondents.

Rejoinder
already filed
on 5/10/07

Rejoinder not filed even after several opportunities have been granted. Learned Counsel for the applicant seeks and is granted further two weeks time, as last opportunity, to file the Rejoinder. Be listed on 12.11.2007 for further orders.


(GURMIT SINGH)
DEPUTY REGISTRAR

Shashi/

OA 439/2006

12.11.2007

Mr.P.N.Jatti, Counsel for the applicant.

Mr.Kunal Rawat, Counsel for the respondents.

Rejoinder filed. Pleadings in this case are, thus, complete. Be listed before the Hon'ble Bench, for admission/hearing, on 6.12.2007.


(GURMIT SINGH)
DEPUTY REGISTRAR

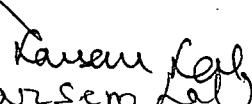
Shashi/

6-12-07

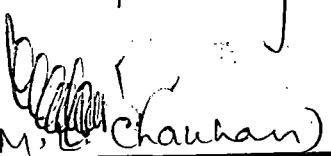
Mr. P.N. Jatti - for applicant

Mr. Kunal Rawat - for respondents

Heard the learned counsel for the parties. For the reasons dictated separately, the OA is disposed of.


(Tarsem Lal)

Member (A)


(M.C. Chauhan)

Member (T)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 6th day of December, 2007

ORIGINAL APPLICATION No. 439/06

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.TARSEM LAL, ADMINISTRATIVE MEMBER

Miss Veena Dogra,
D/o Shri Sardar Singh,
r/o 255, Avenue-II,
Gom Defence Colony,
Vaishali Nagar, Jaipur-21,
Presently working as Data Entry Operator,
Grade-B O/o Directorate of Census Operations,
6B, Jhalana Doongri,
Jaipur

.. Applicants

(By Advocate: Mr. P.N.Jatti)

Versus

1. The Union of India through the Registrar General to the Department of Census, Ministry of Home Affairs, 2A Man Singh Road, New Delhi.
2. The Director, Directorate of Census Operation, Government of India, 6B, Jhalana Dongri, Jaipur

.. Respondents

(By Advocate: Mr. Kunal Rawat)

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ORDER (ORAL)

The applicant has filed this OA thereby praying that ad-hoc services rendered by him on the post of Operator w.e.f. 28.6.82 till his regularization w.e.f. 14.11.1985 be counted for the purpose of grant of benefit of second ACP. For that purpose, the applicant has placed reliance upon the judgment of this Tribunal, which has been placed as Ann.A5.

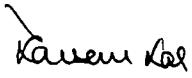
2. Notice of this application was given to the respondents. The respondents have filed reply and in the reply the respondents have admitted that the judgment in one case has been implemented and benefit of ad-hoc services for the purpose of granting second ACP has been extended to some persons. It is however stated that in four other cases similar directions were given by this Tribunal. In those cases Writ Petition has been admitted and stay against the judgment of this tribunal has been granted. As against earlier cases, Writ Petition was dismissed by the Hon'ble High Court. Thus, according to the respondents, the matter is still sub-judice.

3. The learned counsel for the applicant has drawn our attention to the letter No.18/18/90-Ad.IV dated 12th March, 1991 issued by the Govt. of India, Ministry of Home Affairs, Office of the Registrar General, New

Delhi addressed to all the Directors of Census Operations whereby the persons who were appointed on ad-hoc basis in the grade of Statistical Assistants and Computers through Employment Exchange and fulfilled the prescribed conditions of age and educations qualification at the time of initial recruitment were ordered to be regularized prospectively and their ad-hoc services may be allowed to count in the respective grade for the purpose of seniority as well as eligibility for promotion to the higher grade.

4. The learned counsel for the applicant further submits that he will be satisfied if direction is given to the respondents to examine the matter in the light of the aforesaid letter issued by the Government of India, Ministry of Home Affairs and pass appropriate order extending the benefit of treating the aforesaid ad-hoc services countable for the purpose of benefit of second ACP. We see considerable force in the contention of the learned counsel for the applicant and we are of the view that the present OA can be disposed of with directions to the respondents to decide the case of the applicant in the light of the letter dated 11/12th March, 1991 and pass reasoned and speaking order. The order shall indicate whether the applicant when appointed on ad-hoc basis fulfilled the requisite qualification as provided in the

recruitment and promotion rules for the post and whether procedure as laid down for filling the said post on regular basis was adhered to at the time of making ad-hoc appointment and in case there is departure from the said procedure, the same may also be indicated. Such a decision shall be taken within a period of 3 months from the date of passing of this order. Ordered accordingly. No costs.


(TARSEM LAL)

Admv. Member


(M.L.CHAUHAN)

Judl. Member

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